

**HIGH COURT LEGAL SERVICES COMMITTEE
HIGH COURT OF MANIPUR**

NOTIFICATION

Imphal, the 11th May, 2026

In compliance with the directions of the Hon'ble Supreme Court of India **vide order dated 27.04.2026** passed in **Aman Singh & Anr. -vs- State of Bihar**, applications are invited from **Senior Advocates and Advocates having a minimum of 7 (seven) years practice** for empanelment as a dedicated legal team of panel advocates for the High Court Legal Services Committee (HCLSC), High Court of Manipur for handling death reference matters only.

The relevant directions contained in Paragraph 13 (D) & (E) are reproduced below:

D. In every death sentence confirmation reference brought before the High Courts and this Court, the Legal Services Committee concerned shall assign a dedicated legal team comprising one Senior Counsel and at least two advocates having a minimum of 7 years practice, to represent the convicted person. Such representation shall be provided irrespective of whether the convict has engaged private counsel, so as to ensure full and effective assistance to the Court in matters involving death penalty, which necessitate a careful balancing of the interests of justice, societal concerns, and the possibility of reformation and rehabilitation. The appointed legal team shall be furnished with the complete case records and afforded adequate time to prepare, conduct research, and present a comprehensive assessment of mitigating circumstances. The legal aid team so appointed shall work in cohesion with the representing private counsel, if any.

E. Each High Court, under the aegis of the High Court Legal Services Committee, shall constitute and maintain a dedicated panel of advocates for handling death reference matters.

In view of the above, interested Advocates may submit their applications along with their Resume addressed to the undersigned at the Office of the High Court Legal Services Committee, High Court of Manipur on or before **30th May, 2026**.

Sd/-
(K. NIROJIT)
Secretary

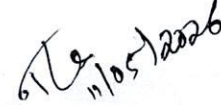
High Court Legal Services Committee
High Court of Manipur

Imphal, the 11th May, 2026

No.HCM/LSC-4-2016/Estt./1328

Copy to:-

1. The Principal Secretary to Hon'ble The Chief Justice, High Court of Manipur.
2. The P.S. to Hon'ble Mr. Justice A. Bimol Singh, Judge, High Court of Manipur.
3. The P.S. to Hon'ble Mr. Justice A. Guneshwar Sharma, Judge, High Court of Manipur.
4. The Advocate General, Government of Manipur.
5. The Registrar General, High Court of Manipur.
6. The Chairman, Bar Council of Manipur
7. The Registrar (Judl.), High Court of Manipur.
8. The Member Secretary, MASLSA.
9. The Deputy Solicitor General of India, High Court of Manipur.
10. The President, High Court Bar Association of Manipur.
11. The President, All Manipur Bar Association.
- ✓ 12. The System Analyst, High Court of Manipur.
-for uploading the same to the Official website of the High Court of Manipur.
13. Guard file.


Secretary

High Court Legal Services Committee
High Court of Manipur
